

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No.402**  
**CP/226/ND/2022**

**IN THE MATTER OF:**

Rajasthan Rajya Vidyut Karmachari Superannuation Fund Trust Versus Religare Finvest Limited	...  ...  ...	Applicant   Respondent
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**Order under Section 71(10).**

**Order delivered on 07.03.2023**

**Coram:**

**Mr. P.S.N. PRASAD,  
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Mr. Kumar Aditya, proxy Counsel
For the Respondent	: Mr. Siddharth Sharma, Adv.

**ORDER**

Heard the submissions made by the Ld. Counsels for both the parties. The Ld. Counsels for both the parties have submitted that the settlement finalization is going on and prayed for grant of additional time in this matter. Four weeks' time is granted and Counsels are directed to move a joint application in this regard.

Let the matter be fixed for hearing on **18.04.2023**.

**Sd/-**  
**DR. BINOD KUMAR SINHA,**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**P.S.N. PRASAD,**  
**MEMBER (JUDICIAL)**